

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

13.

**C.P. (IB)/181(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore  
Fund Iv Private Limited  
Vs.  
Marvel Luxury Realtors Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Ms. Priyanka Shetty a/w Mr. Arjun Amin and Mr. Ranjit Shetty, Ld. Counsel for the Financial Creditor present. Mr. Amir Arsiwala a/w Vidit Kumat, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks time to file reply. Finally, one-week time is granted to file reply by the Corporate Debtor, failing which right to file reply will be forfeited on the next date of hearing. The Corporate Debtor is also directed to serve copy on the other side two days in advance before the next hearing.
3. List this matter for further consideration on **03.05.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)